

1. role Strap for Tabla/Pakhawaj full role	Rs. 23,706.00
8. prs Manjeera small (No.8)	
4. prs Manjeera No. 6 medium	
2. prs Manjeera No. 3 medium	
2. prs Manjeera No. 2 full	Rs. 539.00

Rs. 24,245.00

List of Musical Instruments sent to ICC, Parmaribo, Suriname during the year 1989-90

1. pc Sitar	
4. prs Tabla pairs with rings covers hammer cases etc. as per the required size	
56. pcs Tabla/Baya skins (purees) as per the sizes	
12. sets Rings/Covers and Hammer sets	
4. pcs Badi (Straps) 2 ea for Tabla/Baya	
4. pcs Tunning pitch	
4. kgs Rope for Dholak	Rs. 25,102.00

Financial and Administrative irregularities in ICCR

8211. SHRI PIYUS TIRAKY: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) Whether Government have received complaints of financial and administrative irregularities prevalent in the Indian Council for Cultural Relations;

(b) if so, the details thereof; and

(c) the action taken by Government to examine the complaints and to streamline

the working of the Council?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL): (a) Yes, Sir. The report of the Comptroller and Auditor General for the year ending 31.3.1988 includes a chapter pointing out certain irregularities in the working of ICCR. There was also a complaint dated 20.12.1988 signed by Shri Raj Kumar Rai, and 11 other former Members of Parliament, addressed to the former Prime Minister, referring to a number of alleged administrative and financial irregularities in the functioning of ICCR. A copy of this letter with enclosures has recently been forwarded to the External Affairs

Minister by Shri Anadi Charan Das, Member of Parliament, Lok Sabha on 31.1.90

(b) The complaints covered charges of violation of ICCR constitution, autonomy of the ICCR, deployment of IFS officials, cadre report of the ICCR, appointments made in the Council to various posts, undue favours shown to some members of staff, delegation of powers to DG and DDGs, purchase and supply of books and objects d'art, substandard musical instruments, payments made to groups of performing artistes/visitors and related aspects of the work of the I C C R

(c) These issues were discussed at the meeting of the General Assembly of ICCR held on 16.8.89, presided over by the Vice-President of India/President of the ICCR. The General Assembly decided to constitute a high level sub-committee headed by the Foreign Secretary to look into them. The Committee met on September 27, 1989 and considered the issues raised in the CAG's report and the other comp complaints received, as well as the comments of and remedial measures suggested by the Council. The committee has suggested remedial measures which are under process of implementation.

Confiscation of refrigeration equipment ordered by NDDB

8212 SHRIMATI SUBHASHINI ALI Will the Minister of AGRICULTURE be pleased to state

(a) whether National Dairy Development Board as technical consultant to the Pradeshik Cooperative Dairy Federation (PCDF), Uttar Pradesh had placed orders on a private Company in Faridabad for some refrigeration equipment,

(b) whether the equipment despatched by the Company was seized by some U P Government agency.

(c) if so, the details thereof and the charges against the Company;

(d) whether the Company through NDDB tried to get the consignment cleared without paying the penalty/tax to Government;

(e) whether the consignment was cleared without payment of the penalty/tax; and

(f) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI UPENDRA NATH VERMA)

(a) Yes, Sir

(b) and (c) A part of the Refrigeration Plant being transported by M/s Frick India Ltd, Faridabad to Feeder Balancing Dairy, Meerut, U P was seized by the Salex Tax Officer, Checkpost, Vijayanagar, Ghaziabad, U P on 21.9.1989. The machinery was seized under Section 28-A of the U P Salex Tax Act on the grounds of variation in the details of the consignee as per documents, Form-31 and the ownership of the equipment.

(d) to (f) M/s Frick India had requested the NDDB to take up the matter with the State Government in the interest of early completion of the project. The case was represented to the authorities by the NDDB through PCDF and the goods were released as per the orders of the Salex Tax Commissioner, U P on an undertaking by the NDDB that penalty/taxes, if any, would be paid as and when the matter is finally decided.

Visit of External Affairs Minister to USA

8213 SHRI MANIKRAO HODLYA GAVIT Will the Minister of EXTERNAL AFFAIRS be pleased to state: